

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No/648/93
I.A. No.

DATE OF DECISION 17th January, 1994

Smt.K.P.Prajapati Petitioner

Mr.G.A.Pandit Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V.Radhakrishnan : Administrative Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

IV₀

Smt.Kokilaben Prahladbhai Prajapati,
residing at Mahatma Gandhi Vasahat,
Block No.L/264/3167,
Gotha Housing,
Ahmedabad

: Applicant

Advocate : Mr.G.A.Pandit

v/s

1. Union of India, notice
to be served through,
The Chairman,
Telecommunications Commission,
New Delhi.
2. Chief General Manager,
Telecommunication,
Gujarat Circle,
Ahmedabad.
3. S.D.O.,Telegraphs,
Idar.

: Respondents.

Advocate : Mr.Akil Kureshi

ORAL ORDER

IN

O.A.648/93

Date: 17.1.1994

Per : Hon'ble Mr.V.Radhakrishnan,
Administrative Member.

Mr.G.A.Pandit is present for
the applicant. Mr.Akil Kureshi is present for the respondents.
It appears that the matter is under consideration of the

: 3 :

Concerned Authorities. The Concerned Authorities are hereby directed to take a decision in the matter within 10 weeks from the date of receipt of this order. In view of the above directions, the application is disposed of with liberty to the applicant to seek redress, in case the decision is not favourable. No order as to costs.



(V. Radhakrishnan)
Administrative Member

Date : 17.1.1994

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